

STATE Vs. Gillin
FIR No: 148/2019
PS: Shakarpur
U/S: 420/34IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 16.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Sohan Pai
FIR No.:436/2020
PS: Krishna Nagar

14.10.2020

Present:- Ld. APP for the State.

Ld. CI. for applicant/accused.

This is the third bail application moved on behalf of the accused Sohan Pal.

Bail application perused. Reply of IO also perused.

Ld. CI. for the accused has submitted that accused is in J/C since 10.09.2020. Ld. CI has further submitted that accused has been falsely implicated in the present case. Further, the IO has misguided the court by stating in his reply that bail application of the accused was also dismissed by the Sessions Court, whereas, no bail application for the accused has been moved in the Sessions Court. It is also submitted that co-accused Arun @ Asif has already been granted bail and investigation has been completed. Ld. CI has also submitted that accused is not a previous convict. It was also submitted that every day of the accused behind bars constitutes a fresh ground for bail.

Ld. APP for the State has vehemently opposed the bail application of the accused stating that the allegations are very serious in nature and investigation is ongoing. Further, as per the reply of IO, the accused is a habitual offender.

Heard both the parties.

I have given careful consideration to the submissions of Ld. APP for the State and the Ld. CI. for the accused. This is the third bail application on behalf of the accused. The second bail application of the accused which was moved on similar grounds was also dismissed by this court on 07.10.2020. The reply of the IO shows the involvement of the accused in various other cases pertaining to similar offences. Allegations of the present case are also serious in nature. As per the reply of the IO, the present accused was arrested on the basis of CCTV footage and therefore, he cannot claim parity with the co-accused whose bail application was allowed by this Court. Investigation is also not completed. Therefore, I am not inclined to grant bail to the present accused. Hence, the present bail application is dismissed.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Order be also uploaded on the website of District Courts.

Copy receive
[Signature]
14/10/2020

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Kapil
FIR No: 460/2020
PS: Krishna Nagar
U/s: 380/411 IPC

1. 10.2020.

Present:- Ld. APP for the State.

Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Kapil.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 26.09.2020 and has been falsely implicated by the complainant in collusion with the IO. Ld. CI. has further submitted that the true facts of the case are that the accused was working in the unit of the complainant since 2018-2019, but he has not cleared the dues of the salary of the accused, despite repeated requests by the accused and subsequently, the complainant even removed the accused from his job. It is further submitted by the Ld. CI that in April 2020 on the proposal of the complainant, the accused started selling the shirt pieces manufactured in the factory of the complainant, with the understanding that the amount due to the accused shall be adjusted from the sales amount. However, the complainant wanted the accused to reveal the circle in which the accused was selling the shirts of the complainant and when the accused refused to disclose the same, the complainant falsely implicated the accused in the present case. In support of this particular submission, the Ld. CI has also submitted that the court may note that no call on 100 no. was made by the complainant. Ld. CI also submitted that the FIR nowhere reveals that any attempt was made by the accused to break into the godown of the complainant, thereby implying that the godown was already open and if the godown was open, there should have been eye witnesses to the alleged theft, but the FIR is silent on this point.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is pending.

Heard both the parties.

In the present case, the accused is in J/C since 26.09.2020. As per the reply of IO, there is no previous involvement of the accused in any other offence. The period of custodial interrogation is already over. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with the surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

14.10.2020.

Present:- Ld. APP for the State is present ~~through VC~~.
LAC Ms. Sunita Singh for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Lalit, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 28.07.2020. Ld. Cl. has further submitted that the accused has been falsely implicated in the present case. Ld. Cl. has also submitted that nothing was recovered from the possession of the accused and if anything shown, has been planted upon the accused.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused was apprehended on the spot. Further, as per the reply of IO, the accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 28.07.2020. As per the FIR, the accused was arrested on the spot at the instance of the complainant, when he was trying to break into the complainant's shop, thus no case property is to be recovered. As per clarifications received from the IO through Naib Court, investigation in the present case has been completed and he shall file the chargesheet today itself. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 15,000/- with one surety in the like amount to the satisfaction of the Jail Superintendent concerned**, subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Copy of order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Rohit
FIR No: 0440/2020
PS: Krishna Nagar

14.10.2020.

Present: Ld. APP for the State.

None for the applicant.

Status report received from the Jail Superintendent concerned, as per which the accused is in JC in another case, due to which he has not been released. Copy of the status report be supplied to the Ld. CI for the applicant.

Application disposed off accordingly. Copy of this order be sent to the Ld. CI through email. Order be uploaded on the website of District Courts.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Himanshu Sharma
FIR No: 409/2020
PS: Shakarpur

14.10.2020.

Present: Ld. APP for the State.

Accused with CI. Sh. V.K. Sharma.

The present application has been filed by the accused for surrender. Application perused. Submissions heard.

Issue notice to the IO, returnable for 15.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

FIR No: 265/2020
PS: PIA
U/S: 392/411/34 IPC

14.10.2020.

Fresh application on behalf of the applicant for release of mobile phone VIVO Y15, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Talib
EFIR No. 000831/2020
PS: Nand Nagri
U/S: 379/411 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

Relist on 15.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Raju @ Sripal
eFIR No: 015158/20
PS: Krishna Nagar
U/S: 379/411/34 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

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STATE Vs. Aman
FIR No: 258/2020
PS: PIA
U/S: 394/34 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

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STATE Vs. Sandeep
FIR No: 0466/2020
PS: Krishna Nagar
U/S: 356/379/34 IPC

14.10.2020.

Fresh application on behalf of the applicant for release of mobile phone XIAOMI REDMI 8A, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Moazzam Khan
FIR No: 0279/2020
PS: PIA
U/S: 25/54/59 Arms Act

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

STATE Vs. Sarik
FIR No: 367/2020
PS: Shakarpur
U/S: 392/397/411/34 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 16.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

FIR No: 301/2016
PS: Krishna Nagar
U/S: 25 Arms Act
State Vs. Sher Khan & Ors

14.10.2020.

Fresh application on behalf of the accused to mention 'On Bail' on the release warrants' of the accused, received by way of email.

Present: Ld. APP for the State.

None for applicant.

Put up with file on 16.10.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/ 14.10.2020

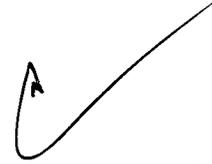
STATE Vs. Lakshay Kapoor & ors.
FIR No: 60/2019
PS: Krishna Nagar

14.10.2020.

Present: Ld. APP for the State.

Ld. Cl. Ms. Aarti Bhagel for applicant.

At request, relist on 16.10.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020